

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "D", NEW DELHI
BEFORE SHRI H.S. SIDHU, JUDICIAL MEMBER
AND
SHRI J.S. REDDY, ACCOUNTANT MEMBER

	I.T.A. No. 1383/DEL/2013	
	A.Y. : 2009-10	
SH. PARVEEN MITTAL, 187, SF, SHARDA NIKETAN, PITAMPURA, DELHI - 34 (PAN: AFCPP1603F)	VS.	COMMISSIONER OF INCOME TAX, ROHTAK (HARYANA)
(APPELLANT)		(RESPONDENT)

Assessee by : Sh.GN GUPTA, ADV.
Department by : NONE

Date of Hearing : 11-5-2016

Date of Order : 11-5-2016

ORDER

PER H.S. SIDHU : JM

This appeal by the Assessee is directed against the Order of the Ld. Commissioner of Income Tax, Rohtak dated 28.12.2012 pertaining to assessment year 2008-09 passed u/s. 263 of the I.T. Act, 1961.

2. The grounds of appeal raised read as under:-

- “1. That on the facts and in the circumstances of the case, the order dated 28.12.2012 of the Commissioner of Income Tax, Rohtak, u/s. 263 of the Income Tax Act, 1961 is erroneous in law as he had no jurisdiction over the case.
 2. Without prejudice to ground no. 1, and on facts and circumstances of the case the CIT, Rohtak has erred in set aside the order dated 28.2.2011 of AO, Sonapat without appreciating that all the relevant information/ documents were filed during the course of assessment proceeding and the same were duly verified by the AO.
 3. The appellant craves liberty to add, alter, vary or amend any ground of appeal.
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3. The facts narrated by the Revenue Authorities are not disputed, therefore, need not to repeat here for the sake of convenience.
 4. At the time of hearing Sh. GN Gupta, Advocate/Authorised Representative of the Assessee has made a statement that Assessee wants to withdraw the captioned Appeal and in this behalf he filed an Application dated 11.5.2016 stating therein that assessee may be permitted to withdraw the present Appeal.
 5. None appeared on behalf of the Revenue.
 6. We have heard Ld. Counsel of the Assessee and perused the relevant records. Keeping in view of the statement given by Sh. GN Gupta,

Advocate/Authorised Representative of the assessee as well as written Application/request dated 11.5.2016 filed during the hearing by him, the present Appeal of the Assessee is dismissed, as withdrawn.

7. In the result, the Appeal filed by the Assessee stands dismissed.

Order pronounced in the Open Court on 11/5/2016.

Sd/-

Sd/-

[J.S. REDDY]
ACCOUNTANT MEMBER

[H.S. SIDHU]
JUDICIAL MEMBER

Date 11/5/2016

“SRBHATNAGAR”

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1. Appellant – Mr. Parveen Mittal, 187, 2nd floor, Sharda Niketan, Pitampura, Delhi – 110 034.
2. Respondent – Income Tax Officer, HQ. (Vig.), O/o Commissioner of Income Tax, Rohtak.
3. CIT
4. CIT (A)
5. DR, ITAT

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By Order,

Assistant Registrar,
ITAT, Delhi Benches